

**Foreign Exchange Management (Foreign Currency Accounts by a Person Resident in India)
(Amendment) Regulations, 2002**

**Reserve Bank of India
(Exchange Control Department)
Central Office
Mumbai**

Notification No. FEMA.74 /2002-RB.

Dated: November 1, 2002

**Foreign Exchange Management (Foreign Currency Accounts by a
Person Resident in India) (Amendment) Regulations, 2002**

In exercise of the powers conferred by clause (b) of Section 9 and clause (e) of sub-section (2) of Section 47 of the Foreign Exchange Management Act, 1999 (42 of 1999), and in partial modification of its Notification No. FEMA 10/2000-RB dated May 3, 2000, the Reserve Bank of India makes the following amendments in the Foreign Exchange Management (Foreign Currency Accounts by a Person Resident in India) Regulations 2000, namely :-

1. Short title and commencement

- (a) These Regulations may be called the Foreign Exchange Management (Foreign Currency Accounts by a Person Resident in India) (Fifth Amendment) Regulations, 2002.
- (b) They shall come into force on their publication in the Official Gazette.

2. Amendment of the Regulations

In the Foreign Exchange Management (Foreign Currency Accounts by a Person Resident in India) Regulations, 2000, after Regulation 5 the following Regulation shall be added, namely :

“5 A. Opening, holding and maintaining a Resident Foreign Currency (Domestic) Account

(1) A person resident in India may open, hold and maintain with an Authorised Dealer in India a foreign currency account, to be known as Resident Foreign Currency (Domestic) Account, out of foreign exchange acquired in the form of currency notes, bank notes and travellers cheques :

- (a) while on a visit to any place outside India by way of payment for services not arising from any business in or anything done in India; or
- (b) from any person not resident in India and who is on a visit to India, as honorarium or gift or for services rendered or in settlement of any lawful obligation; or
- (c) by way of honorarium or gift while on a visit to any place outside India; or
- (d) represents the unspent amount of foreign exchange acquired by him from an authorised person for travel abroad.

(2) Debits to the account shall be for payments towards a current account transaction in accordance with the provisions of the Foreign Exchange Management (Current Account Transactions) Rules, 2000 and towards a capital account transaction permissible under the Foreign Exchange Management (Permissible Capital Account Transactions) Regulations, 2000.

- (3) The account shall be maintained in the form of Current Account and shall not bear any interest.
- (4) There shall be no ceiling on the balances in the account.”

(K.J. Udeshi)
Executive Director

**Published in the Official Gazette of Government
of India - Extraordinary - Part-II, Section 3,
Sub-Section (i) dated 08.11.2002 - G.S.R.No.756(E)**